

## A.B.Patra-Vrs-UOI&amp;Ors

ORDERS DIRECTIONS Sl.No.1  
OA No. 557/2012Order dated -5<sup>th</sup> August, 2014.CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL)

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Mr.J.M.Patnaik, Learned Counsel appearing for the Applicant has filed a Memo dated stating therein as under:

“The charge Memo No. C-14011/32/2012-V&L dated 20.06.2012 issued under Rule 14 of the Central Civil Service (Classification, Control & Appeal) Rules, 1965 by the Respondent No.2 has been challenged by the Applicant in this OA.

2. That in the meantime enquiry into the matter has already been completed and the applicant reliably came to know that the IO has also submitted its report and the matter is under consideration of the Disciplinary Authority.

3. In the aforesaid circumstances, the Applicant prays leave of this Hon'ble Tribunal to withdraw this OA so as to pursue his grievance before the Authority of the Department.”

2. In view of the facts mentioned in the Memo, having heard Mr.J. M. Patnaik, Learned Counsel for the Applicant and Mr.U.B.Mohapatra, Learned Senior CGSC appearing for the Respondents, this OA is disposed of as withdrawn. There shall be no order as to costs.



(A.K.Patnaik)  
Member (Judicial)